

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

IB-560(PB)/2017

In the matter of:

Alchemist Asset Reconstr4uction Co. Pvt. Ltrd. Vs.

...Applicant.

v.

NIIL Infrastructure Pvt. Ltd.

...Respondent

SECTION: Under Section 7 I& B Code, 2016.

Order delivered on 01.12.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

Alok Kumar, Adv.
Amit Agnihotri, Adv
Anupam Sanghi, Adv.

Respondent

ORDER

Learned counsel for the petitioner is present. Ld. Counsel for the petitioner represents that for filing the accounts statement pertaining to the corporate debtor some time is required. Taking into consideration the said representation let the matter be posted on Monday, the 4th December, 2017.

Sdl—

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

Sdl—

(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS